

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

No. O.A. 350/01783/2018

Date of order: 26.2.2019

Present : Hon'ble Dr. Nandita Chatterjee, Administrative Member

Bibhas Kanjilal,  
 Son of Asutosh Kanjilal,  
 Aged about 42 years,  
 Residing at Village – Purbasimulia,  
 Post Office – Gangsara,  
 Police Station – Gangapur,  
 District – Nadia,  
 West Bengal  
 Pin – 741 283.

Applicant

V E R S U S –

1. Union of India  
 Through the General Manager  
 South Eastern Railway  
 Garden Reach Road  
 Kolkata – 700 043
2. The Chairman  
 Railway Recruitment Cell,  
 South Eastern Railway,  
 Garden Reach Road,  
 Kolkata – 700 043.
3. The Assistant Personnel Officer  
 South Eastern Railway  
 Garden Reach Road,  
 Kolkata – 700 043

.. Respondents

For the Applicant : Mr. A. Chakraborty, Counsel  
 Ms. P. Mondal, Counsel

For the Respondents : Ms. G. Roy, Counsel

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**ORDER (ORAL)**

**Per Dr. Nandita Chatterjee, Administrative Member:**

The instant Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:-

"An order do issue directing the respondents to send the applicant for reassessment of medical disabilities by Medical Board at B.R. Singh as the same was done in case of Kishor Barui."

2. Heard both Ld. Counsel examined documents on record. The matter is taken up at the admission stage.

3. The case of the applicant, as articulated through his Ld. Counsel, is that, the applicant received a provisional appointment letter for the post of Sr. Clerk and that he had obtained a disability certificate from the District Hospital, Krishnanagar. In the medical examination, however, it was decided that he was not in the category of low vision. The applicant thereafter prayed for re-medical examination on the basis of his disability certificate but the representation of the applicant, praying for such re-medical examination (Annexure A-5 to the O.A), is pending with the respondent authorities.

Ld. Counsel for the applicant submits that the applicant would be fairly satisfied if a direction is issued to the concerned respondent authorities to dispose of the same in a time bound manner.

4. Ld. Counsel for the respondents does not object to consideration of such representation as per law.

5. Accordingly, with the consent of the parties, and, without entering into the merits of the matter, I hereby direct the respondent No. 3, who is Assistant Personnel Officer, S.E. Railway, Garden Reach Road, Kolkata, to examine the contents of his representation dated 4.9.2018, if received at his end, in accordance with law, and, within a period of 4 weeks of the date of receipt of this

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order. The decision arrived at should be communicated forthwith to the applicant in the form of a reasoned and speaking order.

6. With these directions, the O.A. is disposed of.

No costs.

*(Dr. Nandita Chatterjee)*  
*Administrative Member*

SP

